

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**
**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 115/Asr/2022
Assessment Year: 2012-13

Smt. Manjit Kaur
W/o Sh. Tehal Singh,
H. No. 14869, St. No. 9,
Adarsh Nagar, Bathinda

[PAN: BTLPK 8441A]
(Appellant)

V. Pr. CIT-1,
Amritsar

(Respondent)

Appellant by Sh. J. K. Gupta, Adv. & Ms. Jyotsna, CA

Respondent by Smt. Balwinder Kaur, CIT- DR

Date of Hearing : 14.03.2023
Date of Pronouncement : 17.03.2023

ORDER

Per Dr. M. L. Meena, AM:

This appeal has been filed by the assessee against the order of the Ld. Pr. Commissioner of Income Tax, Amritsar dated 15.03.2022 in respect of Assessment Year: 2012-13.

2. At the outset, the ld. counsel for the assessee has submitted vide application dated 14.03.2023 that the AO NFAC, Delhi while framing the

assessment in pursuance of the order passed u/s 263 has accepted the contentions of the assessee. He pleaded that the AO has accepted the return income vide assessment order dated 13.01.2023. Therefore, he requested that the appeal of the assessee may be allowed to be withdrawn.

3. The Ld. D.R. has no objection to the request of the assessee for withdrawal of the appeal.

4. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 17.03.2023

**Sd/-
(Anikesh Banerjee)
Judicial Member**

**Sd/-
(Dr. M. L. Meena)
Accountant Member**

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order